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# BYE-LAWS FOR REGULATING THE USE OF PARKS, GARDENS, PARKING PLACES, PLAY GROUNDS, 1968

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# BYE-LAWS FOR REGULATING THE USE OF PARKS, GARDENS, PARKING PLACES, PLAY GROUNDS, 1968

Bye-laws made by the Municipal Corporation of Hyderabad in exercise of the powers conferred by Section 586 of the Hyderabad Municipal Corporation Act, 1955 (Act II of 1956), relating to the regulation of the use of parks, gardens, public parking places, playgrounds, etc., in the cities of Hyderabad and Secunderabad.

#### 1. Short title-and commencement :-

(a) These bye-laws may be called 'the bye-laws for regulating the use of parks, gardens, parking places, play grounds, etc., in the cities of Hyderabad and Secunderabad, 1968.

(b) They shall come into force at once.

### 2. Definitions :-

- (a) In these bye-laws, unless the context otherwise requires.
- (i) 'Act' means the Hyderabad Municipal Corporation Act, 1955 (Act II of 1956).
- (ii) 'Commissioner' means the Commissioner of the Municipal Corporation of Hyderabad.
- (iii) 'Corporation' means the Municipal Corporation of Hyderabad.
- (iv) 'Engineer' means the City Engineer and includes the Additional City Engineer of the Corporation.
- (b) Words used but not defined in these bye-laws shall have meaning assigned to them in the Act.

## 3. Parks, Gardens, or parking places to be kept open :-

Every park, garden, parking place, open space, or playground vested in the Corporation may remain open to the public during such hours as may be fixed by the Commissioner from time and which shall be notified on a notice board in some conspicuous part of the entrance of such park, garden, parking place, open space and playground:

Provided that when and public function or ceremony is held with the written permission of the Commissioner, in such park, garden, parking place or playground, it may be closed to public for not more than 24 hours.

### 4. Entrance or Exit :-

No person shall enter or quit such park, garden, parking place, open space or playground except by a gate or opening provided for the purpose.

# **5.** Prohibition from defacing or displacing notice boards :-

No person shall deface or displace any board or tablet in such park, garden, parking place, open space or playground wherein any notice or bye-law of the Corporation is exhibited.

# 6. Prohibition from bringing animals :-

(1) No person shall bring into such park, garden or parking place any animals or allow to remain therein animal belonging to him or his charge. (2) No person shall bring into the park or playground any vehicle except under such terms and conditions as may be fixed by the Commissioner. All vehicles permitted into the park, playground, open space shall be kept at the specified parking place in such manner as may be prescribed by the Commissioner.

## 7. Posting Bills :-

No person shall, except with the written permission of the Commissioner, post, or affix bill, placed or notice in any part of or upon any tree in such park, garden, parking place, open space or playground.

## 8. Prohibition from removing or disturbing soil, etc:

No person otherwise than in the discharge of his official duty as a servant of the Corporation shall remove or distrub any soil or turf or flower bed or pluck any flower or leaf in such park, garden, parking place, open space, or playground.

## 9. Damaging property or throwing rubbish :-

No person shall destroy injure, deface, soil or defile any part of any wall, fence, barrier or railing in or enclosing such park, garden, parking place or open space or any seating or playing equipment, building, monument, work of art, ornament or decoration or any other structure or execution of any Municipal property in such park, garden or parking place, open space or playground nor throw or deposit any filth, rubbish or refuse, or cause any filth, rubbish for refust to fall to be thrown or deposited upon any part of such park, garden, parking place, open space or playground.

## 10. Bathing, etc:

No person shall be in any tank, pond, cistern or other ornamental construction for storage of water in such park, garden, parking place, open space or playground or wash clothes or any article in or foul or pollute any such water, nor shall any person fish in any such water, without the permission of the Commissioner.

#### **11.** Games :-

No game shall be played in such park, garden, parking place, or open space except at places earmarked as may be prescribed by the Commissioner and notified in the manner mentioned in byelaw3.

# 12. Drinking of intoxicants :-

No person shall drink, or bring for consumption within such park, garden, parking place, open space or playground any kind of

intoxicants.

### 13. Elections :-

Except with the written permission of the Commissioner no person shall elect any post, rail fence, pole, tent, booth stand, building or other structure in such park, garden, parking place, open space or playground.

### **14..**:-

Except with the written permission of the Commissioner and on payment of a fee at such rate as may be fixed by the Commissioner from time to time with the previous approval of the Corporation, no person shall enact plays or shoot films within the limits of any park, garden or playground.

#### 15. Sale of articles :-

No person shall, except with the written permission of the Commissioner, sell or offer for sale, or hire or offer for hire any commodity or articles in such park, garden, parking place, open space or playground.

## 16. Obstructing or disturbing servants on duty :-

No person shall obstruct, distrub, interrupt or annony any other person in the proper use or enjoyment of such park, garden, parking place or open space in playground or obstruct, disturb or interrupt any officer or servant of the Corporation or any person employed by the Corporation in the execution of his duty.

## 17. Nuisance:-

No person shall commit nuisance in such park, garden, parking place, open space or playground.

# 18. Creating disturbance or causing annoyance to the public :-

No person shall create disturbance or cause annoyance to the public in such park, garden, parking place, open space or palyground or use abusive, obscene or profane language.

# 19. Prohibiting entry of persons suffering from loathsome or infectious diseases :-

No person who is suffering from any loathsome or infectious disease shall enter such park, garden, parking place, or playground.

## 20. Action against offenders :-

Any Officer or servant of the Corporation in the discharge of his

duties may summarily eject or cause to be ejected any person contravening or committing any breach of any of these bye-laws in addition to having him prosecuted for such contravention or breach.

## 21. Penalties :-

Whoever commits a breach of any of the foregoing bye-laws, shall be punishable:

- (a) with fine which may extend to rupees one hundred and in case of a continuing breach with fine which may extend to rupees ten for every day during which the breach continues, after conviction for the first breach;
- (b) with fine which may extend to rupees ten for every day during which the breach continues, after receipt of written notice from the Commissioner or any Municipal Officer duly authorised in that behalf to discontinue the breach; and
- (c) in addition to the imposition of such fine, be required to remedy the mischief so far as lies in his power.

## 22. Maintenance of Registers :-

The Engineer shall cause the maintenance of the Registers in the Form I and II appended to these bye-laws for the parks and gardens. The stock of plants shall be checked by the Engineer or the Assistant Engineer duly authorised in this behalf every quarter. He shall also submit a report to the Commissioner once in a quarter about the condition, upkeep, etc., of each park, garden, etc., in the cities of Hyderabad and Secunderabad.

## **23.** . :-

The Commissioner by order in writing may empower generally or in respect of any particular park or parks, garden or gardens place or places, open space or spaces, playground or playgrounds any Municipal Officer, subject his revision and to such conditions and limitations if any, as he may think fit to impose, to exercise, perform, or discharge any of the powers or duties or functions vested in him under these bye-laws.